

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

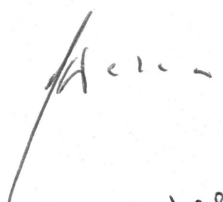
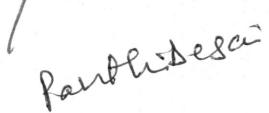
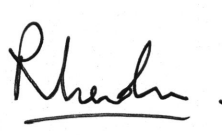
T.C.P No. 37/(MAH)/2009  
MA No. 46/2017 & IA No. 09/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2017

NAME OF THE PARTIES: Dhanesh Mehta & Ors.  
V/s.  
M/s. Graham Firth Steel Products (India) Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

| S. No. | NAME  | DESIGNATION                 | SIGNATURE   |
|--------|---|-----------------------------|---|
| 1      | SCANI- WISROODOW  | ADVOCATE<br>for Defts 2 & 3 |   |
| 2      | Mr. M. M. Vashi<br>a/w Panthi Desai<br>i/b M/S. M.P. Vashi &<br>ASSO.                         | Advocate<br>for Resp. 1     |  |
| 3      | Mr. Mustafa Doctor<br>a/w Adv. Siddhesh Bhole,<br>Ryan Mendes i/b Davis<br>Counsel & Advisory | Advocate for<br>Petitioners |  |

ORDER

M.A. No. 46/17 & I.A. No. 09/17 in T.C.P. No. 37/397-398/CLB/MB/MAH/2009

On the mentioning made by the Petitioner Counsel, for having the Respondent side agreed not to hold EOGM on 28.02.2017, this Bench hereby directs the Respondent side to file reply within three weeks hereof, Rejoinder if any, in three weeks thereof.

The Respondent side has given undertaking not to hold meeting without prejudice to the rights and contentions of the parties.

Cont....on pg.2

: 2 :

For both the Counsel are under impression that settlement is likely to happen in this case, they submit that parties will try for settlement. If settlement does not happen, the Respondent side is at liberty to seek leave of this Bench to move application to hold EOGM of Company.

List this matter to **17.04.2017**.

Sd/-

**B.S.V. PRAKASH KUMAR**  
**Member (Judicial).**